

42

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH AT
NEW DELHI

O. A. No. 989/2018

SHIVANSH PANDEY

...PETITIONER

VERSUS

STATE OF U.P.

.....RESPONDENTS

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FILED BY

NEW DELHI

DATED: 29.02. 2019


 OM PRAKASH

COUNSEL FOR RESPONDENTS NO. ___

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BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH AT
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STATE OF U.P.

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COMPLIANCE REPORT TO THE DIRECTIONS ISSUED BY THE HON'BLE
TRIBUNAL VIDE ORDER DATED 11.10.2019 ON BEHALF OF RESPONDENT
RAILWAYS

1. That It is humbly submitted that the report of compliance submitted herein is subsequent to the joint inspection team comprising of Divisional Officers comprising (Commercial, Engineering, Electrical) in the supervision of ADRM of Lucknow division of the railway goods siding of Faizabad Railway Station.

2. That it is respectfully submitted that this Hon'ble Tribunal was pleased to pass following direction vide order dated 29.08.2019.

"The Question for consideration is the remedial action against pollution at and around Railway Godown, Faizabad, Uttar Pradesh in the course of loading and unloading of cement, fertilizers and grains by trucks, polluting the air quality and causing respiratory problems. Vide order dated 03.01.2019, the Uttar Pradesh Pollution Control Board (UPPCB) was required to furnish a factual and action taken report in the matter.

2. The report of the SPCB was considered vide order dated 27.05.2019 to the effect that SPCB had issued directions to the Railways to construct a covered shed and to undertake sprinkling of water to contain the air pollution, apart from adopting suitable safety

norms in the course of loading/unloading. The SPCB was also directed to recover compensation on 'Polluter Pays' principle. Railway Board was required to apprise this Tribunal of the action taken within one month. SPCB has reported that compensation has been assessed. The same may be recovered in accordance with law.

3. No report has been received from the Railway Board in disregard of the order of this Tribunal for which appropriate action may be required to be taken, apart from compliance of the order dated 27.05.2019.

3. It is submitted that in response to the aforesaid direction 29.08.2019 issued by this Hon'ble Tribunal, the Respondent Railway submitted its report which was considered by this Hon'ble Tribunal and the following directions were passed by this Hon'ble Tribunal vide order dated 11.10.2019:

"9. Apart from not following the requirement of taking requisite consents, the Railway Administration at Faizabad is not following the measures to be adopted at loading/unloading points. It can be inferred that at other locations of railway sidings and good sheds, there may be similar situation. This needs to be checked by an appropriate mechanism to be evolved by the Railway Board. The Additional DRM (Operations) Lucknow present before this Tribunal has made a statement that necessary steps for enforcing the law and necessary safeguards will now be taken within one month. The officer may take the steps and file his report before this Tribunal and also before the Railway Board. The Railway Board may compile appropriate information with regard to other such locations and furnish a comprehensive report. The Railway Board may depute a suitable senior officer with the compliance report on the next date."

4. That in compliance of the above-mentioned direction and the Order dated 11.10.2019 passed by this Hon'ble Tribunal the following remedial steps have been ensured by way of in terms of the directions which have been passed by this Hon'ble Tribunal.

- a. It is humbly submitted that a joint inspection of site was carried out by the divisional officers in the supervision of the ADRM and all remedial instructions were issued at site and the compliance of the same was directed to be strictly followed. And accordingly it was ensured that during the loading/unloading of Goods all the Labourers involved are wearing masks and are not using hooks in order to avoid the hazardous effect to their health and the dust particles are not going into the air from the bags. The copy of the instruction and subsequent notices circulated at site for strict compliance by the concerned officials are annexed herewith as ANNEXURE R-1 (Colly.).
- b. It is respectfully submitted that all outwards movement of the loaded trucks in the siding are fully covered with "tarpaulin" to avoid the movement of dust particles from the loaded trucks. The necessary instructions to this effect by the competent authority has been issued as above, the relevant photographs showing covered trucks is annexed herewith as ANNEXURE R-2 (Colly.).
- c. It is respectfully submitted that most of the unloading of the consignments is being done directly from the wagon to covered trucks to clear the wharf of siding to minimize the spreading of goods dust caused by multiple handling of bagged commodity. It is pertinent to mention that only in unavoidable circumstances the consignments are stored at siding wharf in covered position. The relevant photographs during the unloading of goods from the wagons and kept in covered position till the same is taken away is annexed herewith as ANNEXURE R-3 colly.

- d. It is respectfully submitted that only one truck is permitted at a time for loading/ unloading of the Goods from the wagon to avoid the movement of dust particles which rises due to the movement of multiple trucks. The necessary instructions as stated above are already in place.
- e. It is submitted that the major part of the boundary wall of the siding has already been constructed with high wall sheet firmly mounted over the already existing boundary wall around the goods siding to avoid the movement of dust particles from the siding. The photographs of the fencing are enclosed and marked as ANNEXURE R-4 (Colly.).
- f. That it is respectfully submitted that the water jet pressure machine has been installed for washing of tyres during transportation movement of the trucks and also sprinkling of water is being done on a regular basis on wharf of siding in absence of rakes and regularly at entry, exit and surrounding areas. The photographs are enclosed and marked as ANNEXURE R-5 (Colly.).
- g. That it is submitted that the regular sprinkling of water is being done at the entry -exit of the carriage as well as on the road so that no dust is going with air. The copy of the relevant photographs sprinkling water is annexed as ANNEXURE R-6 (COLLY).
- h. It is humbly submitted that over 120 trees have already been planted near the boundary wall of siding for which surface has been levelled and work in under process. The photographs showing the plantation alongside the boundary wall of siding are enclosed and marked as ANNEXURE R-7 (Colly.).

- i. That it is respectfully submitted that the Station Superintendent, Faizabad and Chief Goods Supervisor, Faizabad CMI Faizabad, SSE (Work) and ADEN Faizabad have been instructed during the site visit by Officers team to monitor the compliance of the aforesaid instruction and measures strictly, and to ensure loading/ unloading of each rake in their personal supervision to minimize the air pollution.
- j. It is humbly submitted that the Divisional Railway has already applied to the regional officer of the State Pollution control Board requesting to issue the consent to operate. The copy of the application dated 18.12.2019 is annexed herewith as ANNEXURE R-8
- k. It is respectfully submitted that the abovesaid remedial measures which are being strictly followed by the Respondent have also been brought to the notice of State Pollution Control Board. The copy of the letter sent to the UPSPCB is annexed as ANNEXURE R-9.
- l. That it is respectfully submitted that the Respondent have already issued instruction to the various divisions and concerned authorities for strict compliance of the directions issued by this Hon'ble Tribunal and to seek consent from respective pollution control boards in response several divisions and operators reported to have obtained the consent and are adopting the remedial and preventive measures at such sites. The copy of the instructions sent and the response received are enclosed as ANNEXURE R-10

PRAYER

In view of the submissions made herein above it is prayed that this Hon'ble Tribunal may graciously be please to:

- i. Take the reply on record.

- 49
- ii. Direct UPSPCB to review its decision in view of the compliance made by the Respondent herein.
 - iii. Pass any direction / order in the facts and circumstance of the present case in the interest of Justice.

Prayed accordingly

Respondent

Northern Railway

Om Prakash

OM PRAKASH

COUNSEL FOR RAILWAYS

Filed through counsel

50
ANNEXURE-R-1
(copy)

Northern Railway

No. C/64-Goods-Misc.-NGT/Pollution/FD/19/MA

Divisional office
Lucknow
Dt: 11-12-2019

ENHM,
N.Rly., HQ office,
Baroda House
New Delhi.

Sub: Status report in regard to order dt 11.10.2019 passed by Ho'ble NGT in case no. 989/2018 Shivansh Pandey in state of U.P..

On the above subjected matter as directed by Ho'ble NGT in regard to control Air pollution at Railway siding FD following steps has been taken by the division.

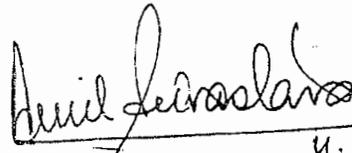
1. A joint inspection of site has been done by the team of Divisional Officers comprising (Commercial, Engg., Electrical) in the supervision of ADRM/LKO. A notice has been displayed at Goods siding Faizabad for merchants to follow the instructions to minimize the air pollution during loading/unloading of wagons at siding. The instruction given in the notice are being strictly complied with, which are as under:-
 - a) During the loading/unloading of Goods, all Labourers are wearing mask and are not using hooks.
 - b) All outwards movement of loaded trucks in the siding are fully covered with "tarpaulin" to minimize air pollution.
 - c) Most unloading of consignments is being done directly from wagon to covered truck to clear the wharf of siding to minimize the pollution caused by multiple handling of bagged commodity. Only in unavoidable circumstances consignments are being stored at siding wharf.
 - d) Only one truck is permitted at a time for loading/unloading of Goods from wagon to minimize the air pollution rises due to movements of trucks.The Photograph of the notice board is attached as Annexure No. 1
2. The major part of the boundary wall of the siding has been constructed by high wall seat to minimize the air pollution. The photograph of the fencing is attached as Annexure No. 2.

2. The major part of the boundary wall of the siding has been constructed by high wall seat to minimize the air pollution. The photograph of the fencing is attached as Annexure No. 2.
3. The water jet pressure machine has been installed for washing of tyres during transportation movement of trucks and also sprinkling of water is being done on regular basis on wharf of siding in absence of rakes. Photographs attached as Annexure No. 3
4. Approximately 120 trees are to be planted near boundary wall of siding for which surface has been leveled and work is under process.
5. The personal safety measures are being adopted by labourers during loading/unloading of rakes.
6. Station Superintendent/Faizabad and Chief Goods Supervisor/Faizabad has been instructed during the site visit by officers team to monitor the compliance of the aforesaid instruction strictly, and to ensure loading/unloading of each rake in their personal supervision to minimize air pollution.

It is, therefore, requested to verify the aforesaid mentioned work done by the Railways to control air pollution at Faizabad Goods Shed siding so that Hon'ble NGT may be apprised about the steps taken by the Railways before next hearing in the case.

An early visit is requested.

This is for your kind information please.



U. 12.19

**Additional Divisional Railway Manager
Northern Railway, Lucknow**

Copy to:-

1. **Member Secretary, U.P. Pollution Control Board, T.C./12V, Vibhuti Khand, Gomti Nagar, Lucknow - 226010.**

अतिआवश्यक

सभी व्यापारियों से अनुरोध है कि निम्नलिखित उपायों का कड़ाई से पालन सुनिश्चित करायें, जिससे रेलवे साइडिंग पर प्रदूषण को नियंत्रित किया जा सके—

- A.** All Consignees have been instructed that their labour involved in the Unloading should be provided mask and may be discouraged in using of hooks.
- B.** They Should be strictly ensured that all the trucks should be fully covered.
- C.** It should be ensured by them that there should be minimum movement of trucks at the approach point of siding.
- D.** The bags consignments should be handled carefully by them.
- E.** Consignee had been instructed to ensure the removal of their consignment expeditiously so that no pollutant remains in the railway sidings.

स्टेशन अधीक्षक
30 रे0, फैजाबाद

ANNEXURE-R-2

S3



ANNEXURE-R-3

54



R-3

SS



R-3

56



ANNEXURE-R-4

57



R-4

58



ANNEXURE - R-5

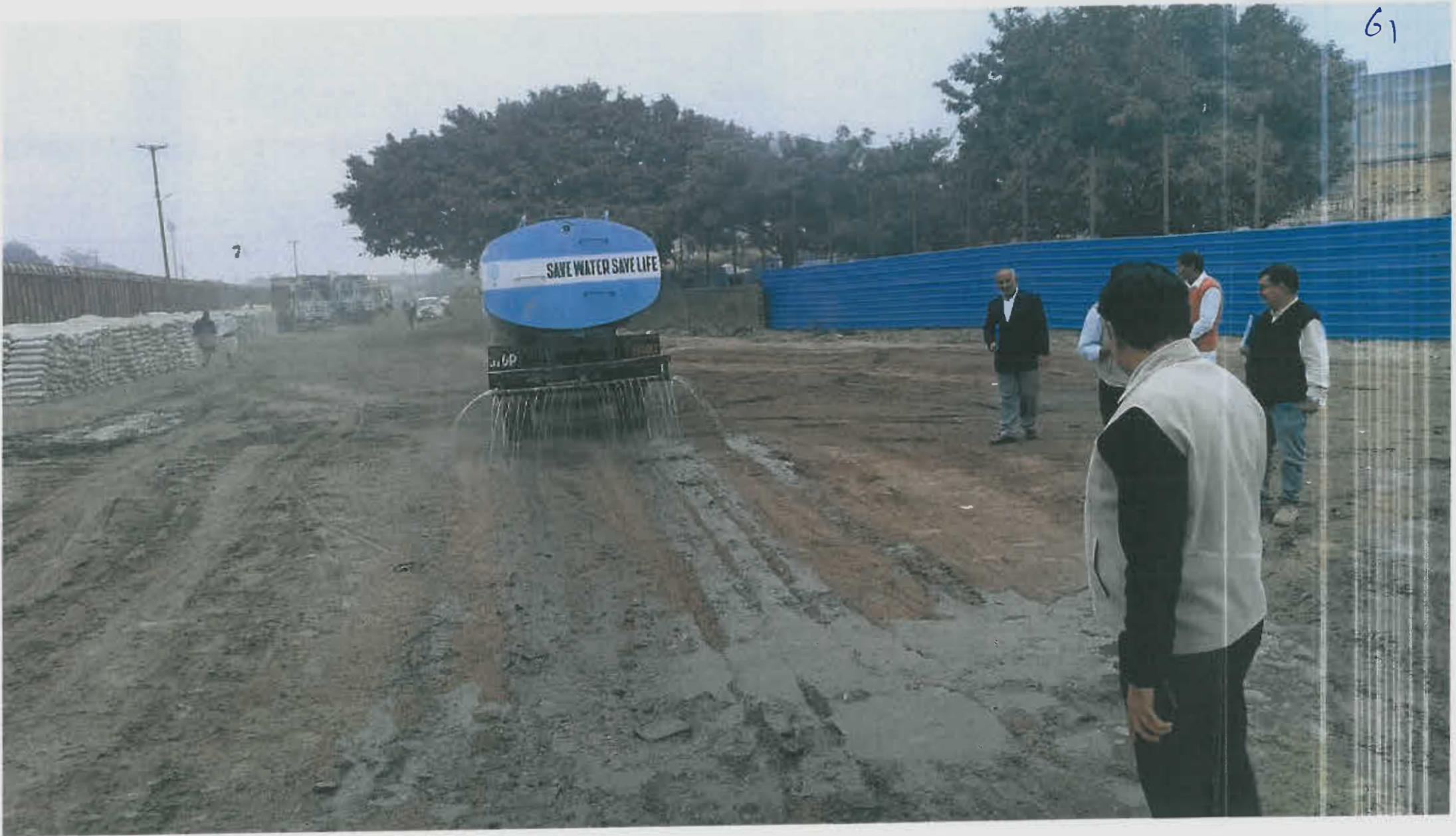
59





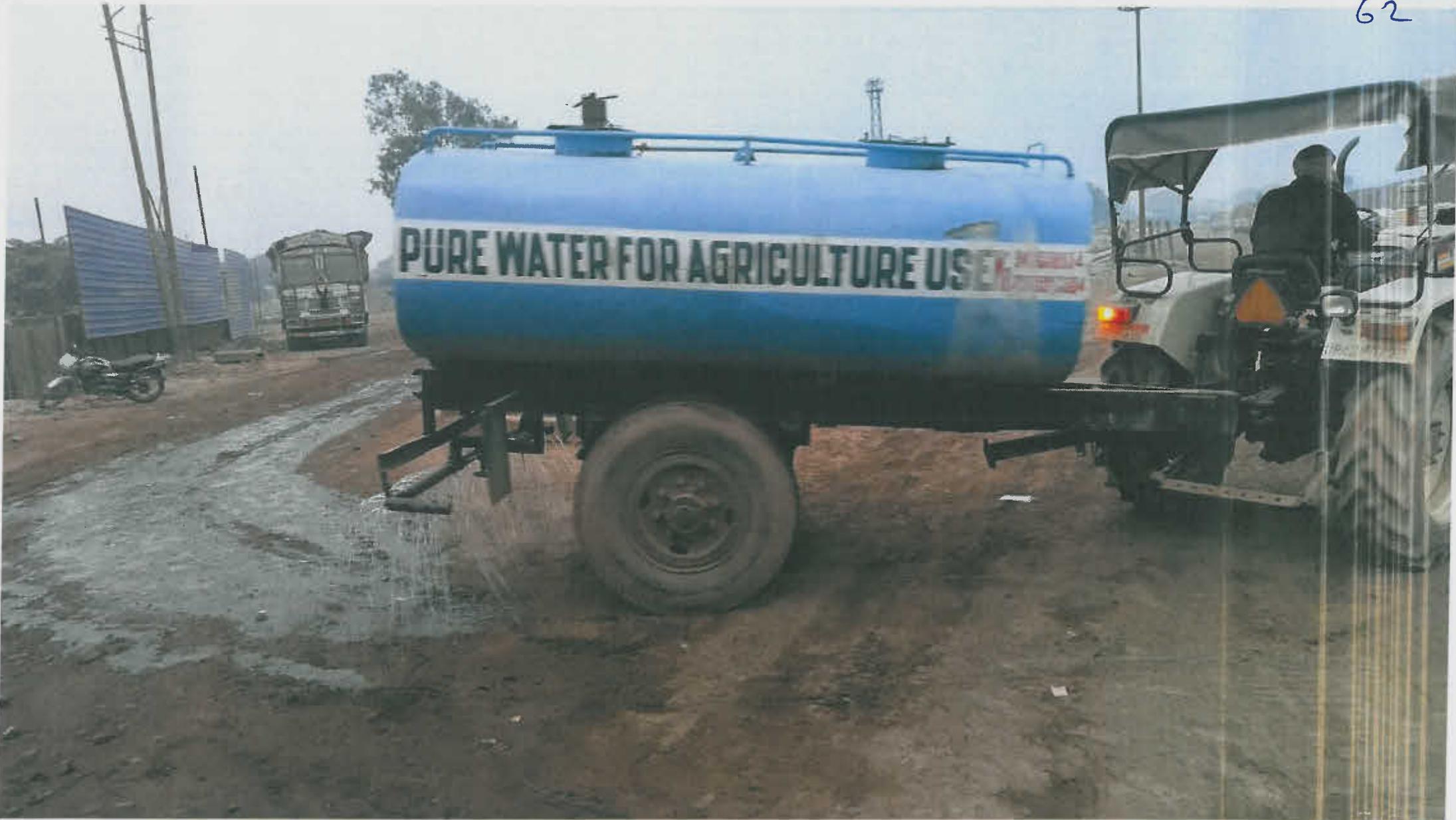
ANNEXURE-R-6

61



R-6

62



ANNEXURE-R-7

63

हरित पट्टी
मालगोदाम साईडिंग
उत्तर रेलवे, फैजाबाद





R-7

64



65

R7

ANNEXURE-R-8

66

उत्तर रेलवे

पत्र सं-सी/64-गुड्स-विधि-एन जी टी / प्रदूषण / फैजाबाद / 19 / एन ए / एस एस के

मण्डल कार्यालय

उ०२०, लखनऊ

दिनांक 18/12/2019

क्षेत्रीय अधिकारी,
उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड,
रामनगर कॉलोनी, अयोध्या।

विषय:- गुड्स शेड फैजाबाद का परिचालन जारी रखने की अनुमति।

विषयगत प्रकरण में रेलवे द्वारा गुड्स शेड फैजाबाद में माल परिवहन हो रहा है। क्षेत्रीय आवश्यकताओं की प्रतिपूर्ति के लिए माल परिवहन जारी रखना आवश्यक है।

अतः आप से अनुरोध है कि कृपया नियम 27 के अन्तर्गत वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम 1981 की धारा 21 के अन्तर्गत रेलवे साइडिंग फैजाबाद, जनपद अयोध्या को जारी रखने की अनुमति प्रदान करने का कष्ट करें।

सादर

18/12/19

मण्डल वाणिज्य प्रबन्धक
उत्तर रेलवे, लखनऊ



18/12/19

Northern Railway

No. C/64-Goods-Misc.-NGT/Pollution/FD/19/MA

Divisional office
Lucknow
Dt: 11-12-2019

Regional officer,
U.P. Pollution Central Board,
1/17/104, Ram Nagar Colony,
Parikrama Marg,
Faizabad - 224001.

Sub: Status report in regard to order dt. 11.10.2019 passed by Hon'ble NGT in case no. 989/2018 Shivansh Pandey in state of U.P..

On the above subjected matter as directed by Hon'ble NGT in regard to control Air pollution at Railway siding Faizabad following steps has been taken by the division.

1. A notice has been displayed at Goods siding Faizabad for merchants to follow the instructions to minimize the air pollution during loading/unloading of wagons at siding. The instruction given in the notice are being strictly complied with, which are as under:-
 - a) During the loading/unloading of Goods, all Labourers are wearing mask and are not using hooks.
 - b) All outwards movement of loaded trucks in the siding are fully covered with "tarpaulin" to minimize air pollution.
 - c) Most unloading of consignments is being done directly from wagon to covered truck to clear the wharf of siding to minimize the pollution caused by multiple handling of bagged commodity. Only in unavoidable circumstances consignments are being stored at siding wharf.
 - d) Only one truck is permitted at a time for loading/unloading of Goods from wagon to minimize the air pollution rises due to movements of trucks.

The Photograph of the notice board is attached as Annexure No. 1



सापेक्ष पंचोस पेडा
प्राप्त किया।

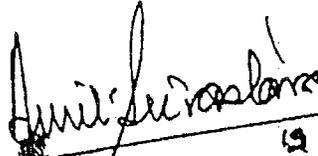
(29)

2. The major part of the boundary wall of the siding has been constructed by high wall seat to minimize the air pollution. The photograph of the fencing is attached as Annexure No. 2.
3. The water jet pressure machine has been installed for washing of tyres during transportation movement of trucks and also sprinkling of water is being done on regular basis on wharf of siding in absence of rakes. Photographs attached as Annexure No. 3
4. Approximately 120 trees are to be planted near boundary wall of siding for which surface has been leveled and work is under process.
5. The personal safety measures are being adopted by labourers during loading/unloading of rakes.
6. Station Superintendent/Faizabad and Chief Goods Supervisor/Faizabad has been instructed during the site visit by officers team to monitor the compliance of the aforesaid instruction strictly, and to ensure loading/unloading of each rake in their personal supervision to minimize air pollution.

It is, therefore, requested to verify the aforesaid mentioned work done by the Railways to control air pollution at Faizabad Goods Shed siding so that Hon'ble NGT may be apprised about the steps taken by the Railways before next hearing in the case.

An early visit is requested.

This is for your kind information please.



12.12.19

Additional Divisional Railway Manager
Northern Railway, Lucknow

Copy to:-

1. Member Secretary, U.P. Pollution Control Board, T.C./12V, Vibhuti Khand, Gomti Nagar, Lucknow - 226010.

Northern Railway

No: C-13/NGT/Goods Shed/UMB/19
Dated: 12.12.19

Divl. Office,
Ambala Cantt.

69

Chief Engineer/EnHM,
Northern Railway,
Baroda House,
New Delhi.

Sub: Status of implementation of ED/EnHM/ME Railway Board's letter no. 2015/EnHM/15/01 dated 16.04.18.

Ref: Your office letter no. 51-RD/Court Case/FD/LKO dated 11.12.19.

In reference to above cited letter dated 11.12.19, it is to inform that in compliance of Railway Board's letter no. 2015/EnHM/15/01, dated 16.04.18, division has taken following steps.

6. Letters have been sent to State Pollution Control Boards of Haryana, Punjab, Chandigarh & Uttar Pradesh to provide estimate cost for issuing "consent to operate" certification to Good sheds of Ambala Division. Reply from U.P. & Chandigarh Pollution Control Board has been received and processed for further disposal.
7. All siding owners have been instructed to obtain "Consent to operate" certification from concerned State Pollution Control Board if they don't have.
8. Over UMB Division, Coal traffic is being handled at 03 Goods sheds (YJUD, GVG & CDG) where coal is being unloaded through mechanized system i.e. pay loaders. Consignees and staff have already been instructed to ensure proper sprinkling of water to ensure dust control during the loading/unloading process.
9. Proper monitoring of condition of approach roads and loading/unloading platforms at each Goods Shed is being done periodically to avoid any dust pollution. Parties have been instructed to use water sprinkling when needed to avoid air pollution.
10. Engineering department has already been approached to ensure paved approach roads to loading/unloading points with adequate traffic carrying capacity, installation of water sprinkling system, development of appropriate green belt cover at the loading/unloading point and waste water/drainage system to mitigate pollution as per guidelines of Railway Board's letter no. 2015/EnHM/15/01, dated 16.04.18. A joint survey of these facilities has been ordered as per "Annexure-A" so that deficiencies, if any, can be made good in a time bound manner.

DA: As above (01-page).


(Pankaj Kumar Gupta),
Addl. Divl. Railway Manager (OP),
Northern Railway, Ambala.

Copy to:

1. CCM/FM/NR, NDBH, NDLS for kind information please.
2. CTM/HQ/NR, NDBH, NDLS for kind information please.

T/O



Scanned with
CamScanner

Survey Proforma for assessing deficiencies in Railway owned Goods Sheds to comply provisions contained in Railway Board letter No. 2015/EnHM/15/01, dated 15.04.2010.

70

S. No.	Good Shed location.	Condition of paved approach roads.	Condition of loading/unloading platform.	Water sprinkling system. Whether required, Whether functioning.	Green belt provided (Yes/No)	Dust screen walls of adequate height. Whether required, Whether provided.	Remarks.

CGS

CMI

SSE/W

Northern Railway

No. 1C-MG-71-2019

Date:17/12/2019

DRM's Office

New Delhi

**Dy. Chief Commercial Manager/FM,
Northern Railway, Headquarter Office,
Baroda House, New Delhi.**

71

Sub: Status of implementation of ED/EnHM/ME Railway Board's letter no. 2015/EnHM/15/01 dated 16.04.2018.

Ref: HQ office letter no.51-RD/Court Case/FD/LKO dt.11/12/19 & 16/12/2019.

With reference to above cited letter, it is inform that in compliance with Railway Board's letter no. 2015/EnHM/15/01 dated 16.04.2018, division has taken following steps:

1. All siding owners have been instructed to obtain "Consent to operate" certification from concerned State pollution Control Board, if they don't have.
2. All CGSs over Delhi Division have been directed to advise the customers doing loading/unloading of Food Grain, Fertilizers & Cement etc. regarding taking all steps to prevent pollution on Goods sheds.
3. Over Delhi Division, Coal traffic is not dealt/handled at Goods sheds. Staff at Goods sheds have been instructed to ensure loading/unloading process should be pollution free.
4. Other steps to be taken by the Railway are under consideration to explore the possibilities to minimize the pollution at Goods sheds while loading/unloading of the consignment.
5. Concerned State pollution Control Boards will be approached to comply with the instructions/guidelines regarding the Goods sheds over Delhi Division.

17.12.19

Divl. Comm. Manager/Fr.

DLI Division.

Northern Railway

72

No: C-13/NGT/Goods Shed/UMB/19
Dated: 19.12.19

Divl. Office,
Ambala Cantt.

Chief Mechanical Engineer/EnHM,
Northern Railway,
Baroda House,
New Delhi.

Sub: Status of implementation of ED/EnHM/ME Railway Board's letter no. 2015/EnHM/15/01 dated 16.04.18.

Ref: Your office letter no. 51-RD/Court Case/FD/LKO dated 11.12.19 & this office letter no. even dated 12.12.19.

In reference to above cited letter dated 11.12.19 and this office letter of even no. dated 12.12.19, it is to inform that in compliance of Railway Board's letter no. 2015/EnHM/15/01, dated 16.04.18, updated status of steps taken by division are as under:-

1. Reminder letters have been sent to State Pollution Control Boards of Haryana & Punjab to provide estimated cost for issuing "consent to operate" certification to Good sheds of Ambala Division lying under the jurisdiction of Punjab & Haryana State. Data is being preparing for replying the U.P. & Chandigarh Pollution Control Board as required by them to provide "consent to operate" certification.
2. Out of 24 private siding owners, 11 private siding owners have provided 'consent to operate' certificate of concerned State Pollution Control Board. Remaining private siding owners are being approached to provide "Consent to operate" certificate to Railways as early as possible (List attached as Annexure A)
3. Chief Goods Supervisors & Consignees of Yamuna Nagar Jagadhari, Mandi Govindgarh & Chandigarh Goods Sheds have been instructed to ensure proper sprinkling of water and mechanized loading/unloading through pay loader to control dust pollution during the loading/unloading process of coal and clinker at these stations.
4. Out of 38 Goods sheds joint survey of 11 Goods sheds have been completed regarding development of paved approach roads to loading/unloading points with adequate traffic carrying capacity, installation of water sprinkling system, development of appropriate green belt cover at the loading/unloading point and waste water/drainage system to mitigate pollution as per guidelines of Railway Board's letter no. 2015/EnHM/15/01, dated 16.04.18. The joint survey of remaining Goods handling locations will be done before 22.12.19. (List attached as Annexure B)

DA: As above.


(Pankaj Kumar Gupta),
Addl. Divl. Railway Manager (OP),
Northern Railway, Ambala.

Copy to:

1. CCM/FM/NR, NDBH, NDLS for kind information please.
- ✓ 2. CTM/HQ/NR, NDBH, NDLS for kind information please.

DETAIL OF SIDINGS OVER AMBALA DIVISION.

SR NO	STATION CODE	CONSENT TO OPERATE CERTIFICATE RECEIVED
1	NFLB	YES
2	PMAB	YES
3	ICAK	YES
4	PMRG	YES
5	GACL	YES
6	PLPC	YES
7	RTPR	YES
8	MBIJ	YES
9	NPSB	YES
10	PACL	YES
11	VRSS	YES
12	GHTL	
13	VBCG	
14	ARIS	
15	ICDP	
16	LPBP	
17	FCID	
18	GFPA	
19	GCWS	
20	NFLN	
21	PDTK	
22	MSPM	
23	CWHN	
24	FCSP	

DETAIL OF GOODS SHED FOR WHICH 'CONSENT TO OPERATE' CERTIFICATE IS REQUIRED FROM
STATE POLLUTION CONTROL BOARD.

ANNEXURE 'B'

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SR NO	STATION CODE	STATION NAME	STATE	Staus of Joint inspection
1	BARJ	BHARATGARH	PUNJAB	YES
2	CHA	CHAWAPAIL	PUNJAB	YES
3	DOA	DORAHA	PUNJAB	YES
4	GANL	GHANAULI	PUNJAB	YES
5	GVG	MANDI GOVIND GARH	PUNJAB	YES
6	KART	KIRATPUR SAHIB	PUNJAB	YES
7	KMNN	KHAMANON	PUNJAB	YES
8	KNN	KHANNA	PUNJAB	YES
9	KRLI	KURALI	PUNJAB	YES
10	MRND	MORINDA	PUNJAB	YES
11	RPAR	ROOPNAGAR	PUNJAB	YES
12	CDG	CHANDIGARH	CDG UT	
13	BXC	BARWALA	HARYANA	
14	DKT	DHULKOT	HARYANA	
15	UMB	AMBALA CANT JN.	HARYANA	
16	YJUD	YAMUNANAGAR JAGADHARI	HARYANA	
17	PTA	PATIALA	PUNJAB	
18	ABS	ABOHAR JN.	PUNJAB	
19	AHH	AHMADGARH	PUNJAB	
20	BCU	BHUCHCHU	PUNJAB	
21	BNN	BARNALA	PUNJAB	
22	BSPN	BASSI PATHANAN	PUNJAB	
23	BTI	BATHINDA JN.	PUNJAB	
24	DUI	DHURI JN.	PUNJAB	
25	GDB	GIDDARBAHA	PUNJAB	
26	LHA	LEHRA GAGA	PUNJAB	
27	MET	MALERKOTLA	PUNJAB	
28	MOT	MALOUT	PUNJAB	
29	NBA	NABHA	PUNJAB	
30	PUL	RAMPURA-PHUL	PUNJAB	
31	QRP	KILA RAIPUR	PUNJAB	
32	RPJ	RAJPURA JN.	PUNJAB	
33	SAG	SANGRUR	PUNJAB	
34	SFMU	SUNAM UDHAM SINGH WALA	PUNJAB	
35	SIR	SIRHIND JN.	PUNJAB	
36	TAPA	TAPA	UP	
37	KJGY	KHANALAMPURA J.G.Y	UP	
38	SRE	SAHARANPUR JN.		

Northern Railway

No: MC/38050/NGT/FZR
Dated: 13/12/2019

DRM Office,
N. Rly., FZR

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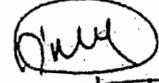
Dy. Chief Commercial Manager/FM,
Northern Railway, HQ Office,
Baroda House, New Delhi.

Sub: Status of implementation of ED/EnHM/ME Railway Board's letter
no. 2015/EnHM/15/01 dated 16.04.2018.
Ref: Your office letter no. 51-RD/Court Case/FD/LKO dated
11/12/2019

In reference to above, it is intimated that Concerned Branches have
been requested to obtain the consent from SPCB for operation of the sites and
to comply with the orders contained in Railway Board's letter as mentioned in
referred letter.

The action taken report and the TDC (Target Date of Completion) for the
work will be provided soon as and when the same received from the
concerned.

This is for your kind information please.


13/12/19
Sr. Divil. Comm. Manager,
Firozpur.

Copy to:

CEnHM/HQ/NDLS for kind information please.

<p>DRM / N.R. / FZR.</p> <p>13 DEC 2019</p> <p>प्रेषण अनुभाग ब. र. वि. फिरोजपुर</p>

OC


BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION 989 OF 2018

IN THE MATTER OF:-

...Shivani Pandey.....

... APPLICANT

VERSUS

...State of U.P. etc.....

...RESPONDENTS

PROOF OF SERVICE

S. NO.	ADVOCATE NAME	SIGNATURES
1		
2		Q. No. Page - 11 Mon
3		2/3/2018
4		
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On behalf of
Petitioner